

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 625 OF 2019 IN
DFR NO. 637 OF 2019 &
IA No. 1309 of 2019**

Dated: 24th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Century Rayon

...Appellant(s)

Vs.

**Maharashtra Electricity Regulatory Commission
& Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Ms. Shreya Mukerjee

Counsel for the Respondent(s) : Ms. Pratiti Rungta
Mr. Sumit Pargal for R-1

Mr. G.Umapathy for R-2

ORDER

IA NO. 1309 OF 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, the IA is allowed, and 22 days' delay in filing reply is condoned. The reply is taken on record.

Application is disposed of.

DFR NO. 637 OF 2019 & IA NO. 625 OF 2019

Objections/reply, if any, on IA as well as on main appeal may be filed on or before 31.07.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 07.08.2019 with advance copy to the other side.

List the matter on **13.08.2019**.

(S.D. Dubey)
Technical Member
tpd/mkj

(Justice Manjula Chellur)
Chairperson